

(b) if so, total number of such applications received selected and financially assisted state-wise during the last three years;

(c) whether an unregistered body centre for NGOs is channelising funds?

(d) if so, the cause of selecting an unregistered body instead of any Government nodal agency; and

(e) the criteria for selection and the list of the same for Delhi and Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir. Applications were invited from the Delhi-based organisations.

(b) (i) Applications received	-	31
(ii) Selected and financially assisted	-	10

(c) The Centre for NGOs is a part of Habitat Polytech which is a registered body.

(d) Does not arise in view of the reply to part (c) above.

(e) NGOs with adequate understanding of community problems and possessing adequate skills in community organisation were selected. The list of the beneficiaries in Delhi is enclosed as statement since the selection was confined to Delhi only.

#### STATEMENT

S.No.	Name of the NGO
1.	Rajiv Neeu Kachwaha Public Charitable Trust.
2.	Indcare Charitable Trust.
3.	Dr. A.V. Baliga Memorial Trust.
4.	Harsh
5.	Love and Care
6.	Sharan
7.	Ashray
8.	The Organisation for Applied Socio Economic System.
9.	Deepalaya
10.	Prachi Educational Society.

#### World Bank Assistance to SEBs

2529. SHRI J. CHOKKA RAO : Will the Minister of POWER be pleased to state :

(a) whether it is a fact that the Managing Director of World Bank during his visit to India in April, 1995 announced that State Electricity Boards in the country are

not to qualify performance wise for getting investments for power projects from the World Bank; and

(b) if so, the criteria fixed by the World Bank for giving project assistance and the deficiencies noted in the performance of SEBs which include them from getting aid from World Bank?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) and (b) World Bank has been, suggesting from time to time, various measures to improve the physical and financial health of the power sector which inter-alia include rationalisation of tariff structure of State Electricity Boards and undertaking structural reforms of the power industry at the State level.

#### Allotment of Land to Housing Societies

2530. SHRI A. INDRAKARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Group Housing Societies registered so far and allotted land for construction of flats;

(b) the number among these societies which were allotted land and completed construction of flats; and

(c) the action Government intends to take to weed out bogus members in the societies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) DDA has reported that 518 Cooperative Group Housing Societies have been allotted land prior to year 1983. Another 171 societies have been allotted specific plots of land in Dwarka Phase I since 1992, out of these, 110 societies have taken possession of the allotted land on payment of full premium.

DDA has issued completion certificates in respect of 11 societies and provisional Occupancy Certificates in respect of 95 societies.

(c) Information is being collected and will be laid on the Table of the Sabha.

#### Irregularities in Slum Wing of DDS

2531. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to unstarred question No. 4517 dated December 18, 1991 regarding irregularities in slum wing of DDA and state :

(a) whether the Delhi Government has since examined the matter;

(b) if so, the outcome thereof and the action taken thereon; and

(c) if not, the reasons for the delay and by when will the matter be finalised?